

No Objection Certificate

(To be submitted by the claimant at the time of lodging the company objection under Objection Norms 9, 10)

The Company Secretary

_____ (Name and address of Company)

Dear Sir,

1. I, Mr./Mrs./Ms

_____, residing at

had purchased _____ equity shares/debentures/bonds/units of your Company bearing the following details

Name of the Regd Holder & Folio No.	No of shares/ Deb/bonds/units	Certi. No(s)	Distinctive No(s)	
			From	To

which were sent by me for transfer to the Company and were returned under objection.

I have lodged a Company Objection claim against _____ -
, member of _____ (Name of Stock Exchange) on
_____ (Name of Stock Exchange).

1. I confirm that I have been duly compensated for the securities under this objection.
2. Since my claim has been fully settled with respect to the Company Objection, I have no further Claims on the securities as detailed in 1 above.

Signature of Claimant

Name and Address of Claimant

Dated : this day of 20_____